

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Appeal No. 87672 of 2016

(Arising out of Order-in-Original/Appeal No. dated passed by
Commissioner (Appeals), Service Tax-II, Mumbai)

Ankita Associates

.....Appellant

Matoshri Mangal Kalash Hsg
New Sherry Nagar, Aurangabad

Vs.

Commissioner of Central Excise & Service Tax Respondent
Aurangabad

Aurangabad Town Centre, N-5 CIDCO
Aurangabad

APPEARANCE:

None for the appellant
Shri S B P Sinha, Authorised Representative for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85005/2025

DATE OF HEARING: 06-01-2025
DATE OF DECISION : 06-01-2025

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised
Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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